

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3435
ANSWERED ON:16.03.2011
CVC REPORT
Kanubhai Patel Jayshreeben

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the CVC in its recent report has emphasised on transparency in the recruitment process;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether investigation reports of irregularities in the sectors like highway, power, mining, etc. are at time far away from satisfactory; and
- (d) if so, the criteria for investigating irregularities and quality of works in the above sectors?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) & (b): Yes, Madam. In order to improve vigilance administration in Government, the Commission in its Annual report 2009 has identified 'Recruitment' as one of the areas where probability of manipulation may exist. The Commission emphasized on the need to streamline the procedure in a transparent manner.

The Recruitment rules are reviewed by the Administrative Ministries from time to time to streamline the procedure.

(c) & (d): As per information provided by the CBI, cases are evaluated on the basis of evidence collected during investigation irrespective of the status of the accused persons and the sectors to which they belong. After conclusion of investigation, on the basis of evidence and after obtaining sanction of prosecution in respect of public servants (wherever required under the provisions of law), Final report u/s 173Cr. P.C. is filed in the competent court of law.